

[Shri K. D. Malaviya.]

(1) a copy each of the following Rules under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(i) The Mineral Conservation and Development (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1531 dated the 30th December, 1961.

(ii) The Mineral Conservation and Development (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 114 dated the 27th January, 1962.

[Placed in Library. See No. LT-3557/62].

(2) a copy each of the following papers:—

(i) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956:

(ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-3545/62].

**CORRIGENDA TO THE REPORT OF THE SCHEDULED AREAS AND SCHEDULED TRIBES COMMISSION; AND STATEMENT SHOWING ACTION TAKEN ON 92ND REPORT OF ESTIMATES COMMITTEE.**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy each of the following papers:—

(i) Corrigenda to the Report of the Scheduled Areas and Scheduled Tribes Commission. [Placed in Library. See No. LT-3558/62].

(ii) Statement showing the extent of operation of ban on recruitment in the Ministry of External Affairs and the Directorate General Posts and Telegraphs

during the years 1959 and 1960, in pursuance of the recommendation contained in paragraph 28 of the Ninety-second Report of the Estimates Committee. [Placed in Library. See No. LT-3559/62].

**ANNUAL REPORT OF THE TRUSTEES OF THE INDIAN MUSEUM, CALCUTTA**

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to lay on the Table a copy of Annual Report of the Trustees of the Indian Museum, Calcutta, for the year 1960-61. [Placed in Library. See No. LT-3546/62].

**NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT; AND CENTRAL EXCISES AND SALT ACT.**

**The Deputy Minister of Finance (Shri B. R. Bhagat):** I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(a) G.S.R. No. 237 dated the 24th February, 1962.

(b) G.S.R. No. 268 dated the 3rd March, 1962.

(c) G.S.R. No. 269 dated the 3rd March, 1962.

[Placed in Library. See No. LT-3560/62].

(ii) a copy of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944:—

(a) The Central Excise (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 232 dated the 24th February, 1962.

(b) The Central Excise (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 266 dated the 3rd March, 1962.

(c) Notification No. G.S.R. 287 dated the 3rd March, 1962.

[Placed in Library. See No. LT-3541/62].

(iii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. No. 1423 dated the 2nd December, 1961.

(b) G.S.R. No. 1424 dated the 2nd December, 1961.

(c) G.S.R. No. 1498 dated the 23rd December, 1961.

(d) G.S.R. No. 1499 dated the 23rd December, 1961.

(e) G.S.R. No. 1520 dated the 30th December, 1961.

(f) G.S.R. No. 25 dated the 6th January, 1962.

(g) G.S.R. No. 86 dated the 20th January, 1962.

(h) G.S.R. No. 87 dated the 20th January, 1962.

(i) G.S.R. No. 103 dated the 27th January, 1962.

(j) G.S.R. No. 104 dated the 27th January, 1962.

(k) G.S.R. No. 130 dated the 3rd February, 1962.

(l) G.S.R. No. 131 dated the 3rd February, 1962.

(m) G.S.R. No. 132 dated the 3rd February, 1962.

(n) G.S.R. No. 191 dated the 17th February, 1962.

(o) G.S.R. No. 197 dated the 17th February, 1962.

(p) G.S.R. No. 198 dated the 17th February, 1962.

(q) G.S.R. No. 199 dated the 17th February, 1962.

(r) G.S.R. No. 200 dated the 17th February, 1962.

(s) G.S.R. No. 201 dated the 17th February, 1962.

(t) G.S.R. No. 272 dated the 3rd March, 1962.

[Placed in Library. See No. LT-3552/62].

**MAINTENANCE OF WIVES AND CHILDREN  
(RATE OF DEDUCTIONS FROM PAY)  
REGULATIONS**

**The Deputy Minister of Defence (Shri Raghuramaiah):** I beg to lay on the Table a copy of the Maintenance of Wives and Children (Rate of Deductions from Pay) Regulations, 1962 published in Notification No. S.R.O. 46 dated the 10th February, 1962, as corrected by S.R.O. No. 89 dated the 10th March, 1962, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-3551/62].

**POST OFFICE SAVINGS CERTIFICATES  
(FIRST AMENDMENT) RULES; AND  
AGREEMENT BETWEEN GOVERNMENT OF  
INDIA AND GOVERNMENT OF REPUBLIC  
OF FINLAND FOR AVOIDANCE OF DOUBLE  
TAXATION**

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** I beg to lay on the Table a copy each of the following papers:—

(i) The Post Office Savings Certificates (First Amendment) Rules, 1962 published in Notification No. G.S.R. 102 dated the 27th January, 1962, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-3562/62].

(ii) Agreement between the Government of India and the Government of the Republic of Finland for the avoidance of Double Taxation of Income, published in Notification No. G.S.R. 41 dated the 4th January, 1962. [Placed in Library. See No. LT-3563/62].